



2026:AHC:14310

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 1419 of 2026

Smt. Kusum Rai And Another

.....Petitioner(s)

Versus

State Of U.P. And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Sanjay Kumar Rai
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. In the proceedings initiated by the petitioner under Section 116 of U.P. Land Revenue Code, 2006 which was registered as Case No.5429 of 2025 (Computerized Case No.T202414290404700) in which an order was passed by the Sub Divisional Officer, Saidpur District Ghazipur/respondent No.3 on 19.08.2025 by which a direction was given to the parties to deposit necessary Court Fees for preparation of final decree.
2. It is argued by learned counsel for the petitioner that for compliance of the aforesaid order, a representation dated 21.11.2025 was submitted by the petitioner before the respondent No.3. It is argued that considerable time has already been lapsed but till date no final decision has been taken in the matter.
3. When a query was raised by this Court that whether necessary Court Fees was deposited by the petitioner for preparation of final decree. and whether any final decree has been prepared or not, no suitable reply has been given by the learned counsel for the petitioner. Nothing has been stated in this regard either in the writ petition or in the representation dated 21.11.2025.
4. In this view of the matter, the Court is of the opinion that no relief could be granted to the petitioner.
5. Accordingly, the writ petition is dismissed as this stage.

(Prakash Padia,J.)

January 20, 2026

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